IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

IN EXMXXIX EX FXHXI

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No. 106 OF 1991 O.A.ST.NO. 74 OF 1991

DATE OF DECISION 12.07.1991

Mr.Ismail Gilam Hussain Miyaji	Petitioner
Mr.P.H.Pathak	Advocate for the Petitioner(s)
TALL DE STATE OF COLUMN	Advocate for the Tethoner(s)
Versus	
Superintendent of Post Office	SAnr Respondent
Mr.P.M.Raval,	Advocate for the Responden(s)

CORAM :

The Hon'ble Mr. P.H. Trivedi

: Vice Chairman

The Hon'ble Mr. S.Santhana Krishnan

: Judicial Member

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?

- Whether their Lordships wish to see the fair copy of the Judgement?
- Whether it needs to be circulated to other Benches of the Tribunal? MGIPRRND-12 CAT/86-3-12-86-15,000

Mr.Ismail Gulam Hussain Miyaji, At. Tara, Taluka Abdasa, Dist. Kutch, -Bhuj.

... Applicant.

Versus.

- Superintendent of Post Offices, Kutch Circle, Bhuj,
- Sub Divisional Inspector, (P), Nakhatrana Sub Division, Nakhatrana, Kutch.

... Respondents.

JUDGMENT

M.A. No. 106 OF 1991 in O.A.ST.NO. 74 OF 1991

Date: 12.7.1991

Per : Hon'ble Mr.S.Santhana Krishnan : Judicial Member

The applicant has come forward with this application to condone the delay in filing the Main Application.

- The respondents have not chosen to file any reply.
- 4. The applicant claims in his application that he has made representation to the concerned authorities and the same was rejected on 19.6.1989. In this application it is not stated when the representation was made. It is

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seen from the Main Application that the representation was made in May, 1988. It is not stated whether the same is under the relevant service rules.

- Even taking **fo**r granted that the representation is under the relevant rules the same was rejected on 19.6.1989. The present application ought to have been filed on or before 19.6.1990. But the application is filed nearly 8 months after 19.6.1990.
- The reason given by the applicant as

 we see from the application is that he could not got
 sufficient funds to file the Main Application. According
 to him he originally approached his brother who could not
 help him as his services were also terminated. Thereafter
 he approached Mone Mr. Cureshi, the Union representative,
 who helped him to file this application. The Affidavit,
 of Mr. Cureshi, is not filed. It is not even stated in
 the application when the applicant approached his brother
 and when he approached Mr. Cureshi. The vague allegations
 in the application do not satisfy the conditions under
 Section 21 (3) of the Administrative Tribunals Act, 1985.
- 7. The applicant will have to establish sufficient cause for the long delay on the allegations made, the applicant miserably failed to establish sufficient cause for the delay.
- The decision relied on by the applicant reported in A.I.R. 1987, S.C. Page.1353, (Collector, Land Acquisition, Anantnag and Another Vs. Mst.Katiji and others) is not of any help, as there was a delay of only four days in prefering the appeal and hence it is pointed that the Court should adopt liberal appreach. This decision is not of any help to the applicant.

9. As the applicant failed to establish sufficient cause for the long delay, the applicant cannot claim any relief in this application. Accordingly the application is liable to be dimmissed and it is hereby dismissed. No order as to costs.

(S.Santhana Krishnan) Judicial Member (P.H. Trivedi)
Vice Chairman

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